

IN THE HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

SUNDAY, THE EIGHTH DAY OF JUNE

TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA

AND

THE HONOURABLE SRI JUSTICE T.C.D.SEKHAR

WP (SR) No: 20897 OF 2025

Between:

M. Divya w/o K. Munirathnam Reddy, Aged about 40 yrs, R/o Q109, Isha Yara Apartments, Medavakkam, Near Velammal School Vadakapattu Main Road Chennai-600100

...Petitioner

And

1. The State of Andhra Pradesh, Rep. by its Principal Secretary to Home Department, Secretariat, Velagapudi, Guntur District.
2. The Superintendent of Police, Tirupati, District.
3. The Sub Divisional Police Officer, Tirupati, Tirupati District.
4. The Station House Officer, Tirupati Rural PS, Tirupati District.

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Habeas Corpus or any other appropriate writ, order or direction directing the respondents to produce my husband K Munirathnam Reddy, S/o K. Muni Reddy, aged about 45 years, missing since 02.06.2025 and for consequential direction to deliver his custody to me.

Counsel for the Petitioner: SRI M.PAWAN KUMAR

Counsel for the Respondents: THE ADVOCATE GENERAL

: GP FOR HOME

The Court made the following:

IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA

THE HONOURABLE SRI JUSTICE T.C.D.SEKHAR

W.P(SR).No.20897 of 2025

The Court made the following ORDER (per HKM,J) :

The instant Writ of Habeas Corpus is moved today by way of House Motion.

2. It is contended that the petitioner's husband, who is the resident of Chennai had gone to the office of the District Collector, Tirupati on 02.06.2025. Since then he went missing and his whereabouts were not known to the petitioner. The petitioner apprehending illegal detention by the police, filed the present writ petition.

3. When the matter is taken up today, learned Government Pleader attached to the office of the learned Advocate General submits that a crime was registered against the petitioner's husband, the alleged detainee, on 06.06.2025 in Crime No.332 of 2025 and the petitioner was taken into custody on 07.06.2025, and he is being produced before the concerned Magistrate i.e. III Additional District Magistrate, Tirupati, today.

4. Learned counsel appearing for the petitioner in reply would submit that the alleged detainee went to Tirupati on 02.06.2025, since then his

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whereabouts were not known to the petitioner. He contends that there might be illegal detention by the police, before he was arrested.

5. In view of the foregoing, since the alleged detainee has already been produced before the concerned Magistrate Court in connection with the Crime No.332 of 2025, we deem it appropriate to dispose of the writ petition granting liberty to the petitioner to avail the remedies available under law.

6. With the above observations, the writ petition is disposed of. No order as to costs.

As a sequel, miscellaneous petitions pending if any, shall stand closed.

Sd/- N. NAGAMMA
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Principal Secretary to Home Department, State of Andhra Pradesh, Secretariat, Velagapudi, Guntur District. **(by Special Messenger)**
2. The Superintendent of Police, Tirupati, District.
3. The Sub Divisional Police Officer, Tirupati, Tirupati District.
4. The Station House Officer, Tirupati Rural PS, Tirupati District.
(Addressees 2 to 4 by RPAD)
5. One CC to SRI M.PAWAN KUMAR, Advocate [OPUC]
6. Two CCs to The Advocate General, High Court of Andhra Pradesh [OUT]
7. Two CCs to GP FOR HOME, High Court of Andhra Pradesh [OUT]
8. **Three CD Copies**

PSR

HIGH COURT

DATED:08/06/2025

ORDER

WP(SR).No.20897 of 2025

**DISPOSING THE WRIT PETITION
WITHOUT COSTS**

